

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 738**

**TO BE ANSWERED ON THE 7<sup>TH</sup> FEBRUARY, 2017 / MAGHA 18, 1938  
(SAKA)**

**ENEMY PROPERTY**

**738. SHRIMATI KAVITHA KALVAKUNTLA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has recently promulgated the Enemy Property (Amendment) Fifth Ordinance;**

**(b) if so, the details thereof;**

**(c) whether the Ordinance bars Civil Courts from entertaining disputes related to enemy property;**

**(d) if so, whether the Government has made any provision for the aggrieved party to approach the High Court; and**

**(e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a)&(b): Yes Madam. The Enemy Property (Amendment and Validation)**

**Fifth Ordinance has been promulgated on 22.12.2016.**

**(c): Yes Madam.**

**(d)&(e): Section 18C inserted by the Ordinance to the principal Act provides that any person aggrieved by an Order of the Central Government under the substituted section 18 to the principal Act by the Ordinance may file an appeal to the High Court on any question of fact or law arising out of such orders.**

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